

Sl. No.	Project Name	State
71.	Development of Flyover bridge from Sea-horses junction area to dock area at Vizag Port	Andhra Pradesh
72.	Road connectivity from Outer Harbour to Port Connectivity Junction (B) at Vizag Port	Andhra Pradesh
73.	Six laning of Paradip Chandikhole road	Odisha
74.	Road connectivity to Dhamra Port (Four laning of Jamujhadi-Dhamra Road)	Odisha
75.	Road Connectivity from Gopalpur Port to NH-5 from Chhatrapur	Odisha
76.	Construction of RoB cum Flyover at Ranichak level crossing at Kolkata Port	West Bengal
77.	Expressway - Panagarh (Durgapur) to Haldia	West Bengal
78.	Road connectivity between proposed Port at Sagar Island and Muriganga bridge and between Muriganga bridge and proposed Rail yard at Kashinagar	West Bengal
79.	Improvement of existing road connecting Kolkata Port Trust to NH-6 and Kolkata Port Trust to nearby Industrial Clusters	West Bengal

Construction of a major port at Dugarajapatnam

1739. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that construction of a major port at Dugarajapatnam is pending due to lack of interest on the part of Andhra Pradesh Government;

(b) if so, the details thereof; and

(c) why the work of the project has not commenced though the Andhra Pradesh Reorganisation Act mandates the completion of 1st Phase of the port by 2018?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) to (c) Development of Port at Dugarajapatnam is listed under Schedule XIII of the Andhra Pradesh Reorganisation Act, 2014. The decision to set up a Major Port at Dugarajapatnam was based on the commitment given by the

erstwhile Government of Andhra Pradesh that the cost of land, Rehabilitation and Resettlement (R&R) and external infrastructure cost would be borne by the State Government of Andhra Pradesh. The State Government subsequently expressed inability to fulfil this commitment. In view of this, NITI Aayog has been tasked to evolve a most suitable option in this regard in consultation with Ministry of Shipping, Ministry of Finance and State Government of Andhra Pradesh.

Privatisation of DCIL

1740. SHRI T. G. VENKATESH: Will the Minister of SHIPPING be pleased to state:

- (a) whether it is a fact that Government has taken a decision to privatise Dredging Corporation of India Ltd. (DCIL);
- (b) if so, the details thereof; and
- (c) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) and (b) A proposal for disinvestment of DCI is under consideration of Government of India.

- (c) The proposal aims to upgrade technology, improve capability, infuse capital to buy necessary dredgers/equipments and instill experienced professional management to optimize the operations of DCI.

Identification of ship repairing facilities at ports

1741. DR. SANJAY SINH: Will the Minister of SHIPPING be pleased to state:

- (a) whether Government has identified locations for refurbishing the ship repairing facilities in various ports across the country;
- (b) if so, the details of ports which have been identified;
- (c) details of the proposals for cruise shipping maintenance and the new route proposals therein; and
- (d) the proposals of Government to develop the Inland Waterways Authority of India, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) and (b) The Ministry of Shipping had engaged a consultant to *inter-alia* prepare a roadmap for ship-repair industry. The Consultant has *inter-alia* recommended a policy for leasing of existing functional infrastructure at 7 Major Ports